

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10905/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

**M/S VACMET INDIA LIMITED INCORPORATED UNDER
COMPANIES ACT, 1956 & ANR.**

Respondent(s)

**(IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 142887/2018 - CLARIFICATION/DIRECTION
IA No. 39147/2021 - EXEMPTION FROM FILING O.T.
IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 142918/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 118965/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 59921/2022 - STAY APPLICATION)**

WITH C.A. No. 10911/2024

(IA No. 129459/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10909/2024

**(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING
IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 85553/2019 - CLARIFICATION/DIRECTION
IA No. 56674/2021 - EXEMPTION FROM FILING O.T.
IA No. 185557/2019 - EXEMPTION FROM FILING O.T.
IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)**

C.A. No. 10912/2024

**(IA No. 179617/2022 - APPLICATION FOR PERMISSION
IA No. 129497/2020 - CLARIFICATION/DIRECTION
IA No. 150217/2018 - EXEMPTION FROM FILING O.T.)**

C.A. No. 10907/2024

**(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 10840/2022 - CLARIFICATION/DIRECTION
IA No. 129503/2020 - CLARIFICATION/DIRECTION
IA No. 9445/2022 - EARLY HEARING APPLICATION)**

C.A. No. 10906/2024
(IA No. 129493/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10908/2024
(IA No. 129482/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10910/2024
(IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 129501/2020 - CLARIFICATION/DIRECTION)

Date : 06-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANMOHAN
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Appellant(s) :

Ms. Ruchira Goel, AOR
Ms. Ritika Rao, Adv.
Mr. Sharanya, Adv.
Ms. Aishani Narain, Adv.

For Respondent(s) :

Mr. Shekhar Prit Jha, AOR
Ms. Tamanna Swami, Adv.
Mr. Anurag Bansal, Adv.

Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Mr. Sankalp Suman, Adv.

Mr. Pawan R Upadhyay, Adv.
Ms. Sharmila Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Mr. Rishabh Khare, Adv.
For M/s Unuc Legal Llp, AOR

M/S. Karanjawala & Co., AOR

Mrs. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Nandita Chauhan, Adv.
For M/S. Khaitan & Co., AOR

Mr. Manu Nair, Adv.
Mr. Shantanu Tyagi, Adv.
Mr. Aryan Roy, Adv.
Ms. Aalokaa Verma, Adv.
Mr. S. S. Shroff, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**In view of the adjournment letter circulated by
learned counsel for the appellants, adjourned to
26.11.2025.**

**(ANITA MALHOTRA)
AR-CUM-PS**

**(AKSHAY KUMAR BHORIA)
COURT MASTER**